

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

CALCUTTA

No. M.A.216/98  
(O.A.1491/96)

Date of order : 26.3.99

Present : Hon'ble Mr. Justice S.N. Mallick, Vice-Chairman

BABBAN RAM

VS.

UNION OF INDIA & ORS.

For the applicant : Mr. D. Goon, counsel

For the respondents : Mr. R.K. De, counsel

ORDER

1d. counsel Mr. D. Goon appears for the applicant in the restoration application who is, however, not the advocate on record in this matter. He was, however, advocate on record for the applicant in the O.A. The reasons for non-appearance of the applicant have been given in paragraphs 4,5 and 6 of this Miscellaneous Application. From the above averments it is clear that there was totally lack of seriousness on the part of advocate on record to proceed with the case, when the case was called on for hearing. No sufficient cause has been shown for the purpose of restoring this application.

2. The application stands rejected. No order is passed as to costs.

  
( S.N. MALLICK )  
VICE-CHAIRMAN

S.m.